

Risks (Goods) Insurance Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 8th December, 1971."

- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 9th December, 1971, agreed without any amendment to the Emergency Risks (Under-taking) Insurance Bill, 1971, which was passed by the Lok Sabha, at its sitting held on the 8th December, 1971."

10.04 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

FIRST REPORT

SHRI D. BASUMATARI (Kokrajhar) : Sir, I beg to present the First Report of the Joint Committee on Offices of Profit.

PUBLIC ACCOUNTS COMMITTEE

TWENTIETH REPORT

SHRI SEZHIAN (Kumbakonam) : Sir, I beg to present the Twentieth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Thirtieth Report (Fourth Lok Sabha) on Audit Report (Civil), 1969 relating to the Ministry of Transport and Shipping and Audit Reports on the Accounts of Calcutta, Bombay and Cochin Port Trust.

COMMITTEE OF PRIVILEGES

FIRST REPORT

SHRI R. D. BHANDARE (Bombay Central) : Sir, I beg to present the First Report of the Committee of Privileges.

COMMITTEE ON SUBORDINATE LEGISLATION

SECOND REPORT

SHRI M. C. DAGA (Pali) : Sir, I beg

to present the Second Report of the Committee on Subordinate Legislation.

10.06 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 13th December, 1971, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Resolution regarding Interim Report of the Railway Conviction Committee.
- (3) Discussion on the Statutory Resolution seeking disapproval of the Delhi Road Transport Law (Amendment) Ordinance, 1971 and consideration and passing of the Delhi Road Transport Laws (Amendment) Bill, 1971.
- (4) Consideration and passing of :
 - (a) The Industries (Development and Regulation) Amendment Bill, 1971.
 - (b) The Personal Injuries (Compensation Insurance) Amendment Bill, 1971.
 - (c) The Personal Injuries (Emergency Provisions) Amendment Bill, 1971.
 - (d) The Essential Commodities (Amendment) Bill, 1971.
- (5) Consideration of a motion for modification of the Prevention of Food Adulteration (Second Amendment) Rules, 1971, given notice of by Shri N. K. P. Salve.

SHRI S. M. BANERJEE (Kampur) : Sir, we should have some discussion on the international situation with reference to the American attitude.

MR. SPEAKER : They say that there